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**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI.**

O.A. No. 86/2013

Date Of Decision: 08th April, 2019.

**CORAM: R. VIJAYKUMAR, MEMBER (A).
RAVINDER KAUR, MEMBER (J).**

Mudaliyar Kannabiran (T.No. 259),
Limb Fitter, Artificial Limb Centre,
Wanorie, Pune- 411 040.

R/at: Qr. No. ¼ Def. Civilian Quarters,
Lullanagar, Pune- 411 040.

...Applicant.

(By Advocate Ms. Sujatha Krishnan)

Versus

1. Union of India,
Through the Secretary,
Ministry of Defence, South Block,
DHQ. P.O., New Delhi- 110 011.
2. The Director General of Armed Forces,
Medical Services, (D.G.-2B),
'M' Block, Ministry of Defence,
New Delhi- 110 011.
3. The Commandant,
Artificial Limb Centre, Wanorie,
Pune- 411 040.

...Respondents.

(By Advocate Shri R R Shetty)

ORDER (ORAL)

PER:- R. VIJAYKUMAR, MEMBER (A).

This application has been filed subsequent to representations made by the applicant in October 2011, November 2011 and February 2012 addressing Respondent No. 2 seeking certain benefits under the ACP

Scheme. These matters were referred by Respondent No. 2 to Respondent No. 3 to formulate proposals in impugned letters, Annexure-A1 dt. 18.01.2012 & Annexure-A2 dt. 16.02.2012 for which no action has apparently been taken. In the circumstances, directions shall issue to the respondent No. 2 to consider the case of the applicant with reference to his representations and also the rules prescribed for the Scheme and thereafter, to pass a reasoned and speaking order on his representations within a period of 12 weeks and to communicate these orders to the applicant within two weeks thereafter. In the aforesaid circumstances, this OA is disposed of with no order as to costs.

(Ravinder Kaur)
Member (J)

(R. Vijaykumar)
Member (A)

Ram.

*JW
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